

[English]

SHRI H. K. L. BHAGAT: Normally, I would not have got up at this stage and sought your permission. It is very kind of you to allow me to speak for a minute. I represented my party on this Electoral Reforms Committee. I gave my views. We agreed on certain matters and on certain other matters relating to the Representation of People's Act, we did not agree. Everybody must be consulted about the whole thing. The Congress also must be consulted and then only a decision must be taken.

[Translation]

SHRI SATYA PRAKASH MALAVIYA: Mr. Speaker Sir, all the points to which the non. Members drew my attention are very important and I have noted them down.

13.15 hrs.

#### ELECTIONS TO COMMITTEES

##### (i) **Agricultural and Processed Food Products Export Development Authority**

[English]

THE MINISTER OF COMMERCE AND MINISTER OF LAW AND JUSTICE (SHRI SUBRAMANIAM SWAMY): I beg to move:

"That in pursuance of sub-section (4) (d) of Section 4 of the Agricultural and Processed Food Products Export Development Authority Act, 1985, the Members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Agricultural and Processed Food Products Export Development Authority, subject to the other provisions of the said Act *vice* Shri K. D. Sultanpuri resigned from the Authority."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (4) (d) of Section 4 of the Agricultural and Processed Food Products Export Development Authority Act, 1985, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Agricultural and Processed Food Products Export Development Authority, subject to the other Provisions of the said Act *vice* Shri K. D. Sultanpuri resigned from the Authority."

*The Motion was adopted*

##### (ii) **Tobacco Board**

THE MINISTER OF COMMERCE AND MINISTER OF LAW AND JUSTICE (SHRI SUBRAMANIAM SWAMY): I beg to move:

"That in pursuance of sub-Section (4) (b) of Section 4 of the Tobacco Board Act, 1975, read with rules 3 and 4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Tobacco Board, subject to the other provisions of the said Act and the Rules made thereunder *vice* Shri J. Chokka Rao resigned from the Board."

MR. SPEAKER: The question is:

"That in pursuance of sub-section (4) (b) of Section 4 of the Tobacco Board Act, 1975, read with rules 3 and 4 of the Tobacco Board Rules, 1976, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Tobacco Board, subject to the other provisions of the said Act and the Rules made thereunder, *vice* Shri J. Chokka Rao resigned from the Board."

*The motion was adopted*